

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 113

MA 5/2021, CA 97/2022, 88/2023
106/2023, 128/2023, 150/2023
169/23, 170/23, 191/23, 192/23
And
CP No. 110/Chd/Pb/2020

IN THE MATTER OF:

Satwant Singh

...Petitioner

Vs.

Pure Drinks (Calcutta) Limited & Ors

...Respondent

Under Section: 241 & 242, CA 2013, R 11 NCLT

Order delivered on 09.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the petitioner in : Mr. Anand Chhibbar, Senior Advocate, Mr. Vaibhav
main CP and for Sahni, Advocate
Applicant in MA
No.5/2021, CA
Nos.88/2023,106/2023
and 128/2023

For Applicant in CA : Mr. Ashwani Chopra, Senior Advocate with Mr. Viren
Nos.170/2023 and Sharma, Mr. Damanjeet Singh, Ms. Gurpreet Bhatti,
191/2023 and Mr. Pradeep Singh, Advocates

For Respondent No.1 : Mr. Aashish Chopra, Senior Advocate with Ms. Nitika
in main CP Sharma and Mr. Tarang Gupta

For Respondent Nos. : Ms. Rupa Pathania, Advocate
2 to 5

For Respondent No. 6 : Mr. Amit Aggarwal, Advocate

ORDER

At the joint request of Ld. Counsels for the parties, let the matter be listed
on 02.05.2024

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(L. N. GUPTA)
MEMBER (T)

SM

-sd-

(HARNAM SINGH THAKUR)
MEMBER (J)